

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 08.02.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/1925/2023 in Company Petition IB/260/2022
NAME OF THE COMPANY	GVK Power & Infrastructure Ltd
NAME OF THE PETITIONER(S)	ICICI Bank Ltd
NAME OF THE RESPONDENT(S)	GVK Power & Infrastructure Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/1925/2023

Present: Ld. Senior Counsel Mr. S. Vivek Reddy along with Mr. Siddharth, Mr. Srikanth Rathi, Mr. P. Vishal & Ms. Meghana for the Applicant.
Ld. Counsel Mr. Krish Karla for the Respondent.

This application has been moved for taking on record the judgment passed by the Hon'ble London Court. An affidavit has also been filed by the Financial Creditor bringing on record. The notice served on the CD on the basis of the said judgment. The Respondent has already been given opportunity to file reply to this application. There is also no need to seek reply of the Respondent as the question of admissibility and relevance of the said document is to be considered, at the time of arguments/order. Accordingly, this application is allowed and disposed of.

Contd..

(2)

Company Petition IB/260/2022

Present: Ld. Senior Counsel Mr. S. Vivek Reddy along with Mr. Siddharth, Mr. Srikanth Rathi, Mr. P. Vishal & Ms. Meghana for the Applicant.
Ld. Counsel Mr. Krish Karla for the Respondent.

For final arguments, **matter is adjourned to 14.02.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)